

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO. 1772

TO BE ANSWERED ON MONDAY 13TH FEBRUARY, 2023 MAGHA 24, 1944 (SAKA)

TAXATION OF AGRICULTURAL INCOME

1772. SHRI SHYAM SINGH YADAV:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government intends to bring changes to Section 10(1) of the Income Tax Act, 1961 to make agricultural income taxable in India;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether any committee has been formed to study the issue and if so, the details and the outcomes thereof?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) There is no such proposal.
- (b) As per Article 246 of the Constitution of India, tax on agricultural income comes under the State List.
- (c) No such committee has been formed in the last five years.

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- (क) ऐसा कोई प्रस्ताव नहीं है।
- (ख) भारत के संविधान के अनुच्छेद 246 के अनुसार, कृषि आय पर कर राज्य सूची
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- (ग) पिछले पांच साल में ऐसी कोई □□□□□□ □□□□□ □□□□□ □□ □□ □□
